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(c) what is the highest amount drawn by any one employee during any one month and which particular department or section paid the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) The required information in respect of all employees serving in Central Governoffices all over India is not readily available and it is considered that the time and labour involved in collecting such information will not be commensurate with the result to be achieved. The amount of overtime allowance paid to Office staff employed in the Central Secretariat, for the twelve months ending May, 1967, was Rs. 32,05,616.

(b) and (c). The information is being collected in respect of the Central Secretariat and will be laid on the Table of the House, as soon available.

SHRI ABID ALI: Madam, at some stage it should be possible for the hon. Minister to find out how much overtime allowance was paid during the last financial year. Is it not a fact that, since this system was introducduring the normal office ed. work considerably become less hours has and that it is being kept pending for overtime purposes?

SHRI MORARJI R. DESAI: That is true in some cases, but not in all cases.

SHRI ABID ALI: Is it not a fact that proportionately the personal staff of Ministers per capita are paid more overtime allowance as compared with other staff?

SHRI MORARJI R. DESAI: In the case of Ministers' staff the limit is 50 per cent and in the case of others it is 33 per cent.

SHRI D. THENGARI: May I know whether the Government has examined, in the case of departments of the Central Secretariat where overtime

allowance is paid substantially, if it would be more economic to recruit more hands. rather than pay overtime allowance? Has this issue been examined in each department?

SHRI MORARJI R. DESAI: The examination by the Administrative Reforms Commission is going on. If at all there is a good case for a reduction and not for any increase.

CONTRABAND GOLD SEIZED FROM BOAC PLANE

*37. SHRI Y. ADINARAYANA REDDY: Will the Minister FINANCE be pleased to state:

- (a) what action has been taken by Government with regard to the Contraband gold seized from the plane at Palam on 15th September, 1967:
- (b) whether it is a fact that the BOAC gave the name of a fictitious company, namely, the Companhia de-Desenvoliments Commercial, Macao as the company to whom the gold was meant to be delivered; and
- (c) if so, whether Government have verified the existence of this company?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): The seized gold weighing 1218.6 Kg. has been confiscated under the Customs Act, 1962, by the Collector of Customs and Central Excise, New gold Delhi. Considering that the was in transit through India the Collector has permitted the gold to be redeemed on payment of a fine of Rs. 25,25,000 in lieu of confiscation production of a written permission from the Reserve Bank of Α personal penalty Rs. 5,00,000 has also been imposed on M|s. B.O.A.C. The aircraft has been confiscated and allowed to be redeemed on payment of a fine of Rs. 10,00,000 in lieu of confiscation.

(b) and (c). Messrs. B.O.A.C. acted as the arriers of the goods. The gold

in question was consigned by the firm of Messrs. Mocatta and Goldsmid Ltd., London and from some documents filed by this firm before the Bank of England, the copies of which ments were secured in India during . .the course of investigation, it transpired that the gold was meant for Messrs. Companhia Commercial, de-Desenvolvimento : Macau. The B.O.A.C. flight which carried the gold was to touch Hong Kong before terminating in Tokyo and the airways bill of the air company showed that the gold was consigned to Hong Kong in transit to Macau.

A copy of the show-cause notice sent to the Macau firm through the medium of post was received back undelivered. This alone does not, however, establish or contradict the possibility that the Macau firm is a fictitious concern.

SHRI Y. ADINARAYANA REDDY: May I know from the hon. Minister whether it is a fact that the British Government has claimed the entire gold now that the firm has been found to be fictitious?

SHRI MORARJI R. DESAI: The British Government has not claimed the gold as belonging to them.

श्री कोडे मुराहरि : मैं यह जाना। चाहता हूं कि क्या यह सही नहीं है ि वी० श्रो० ए० सी० इस तरह की स्मर्गालग करते रहता है श्रीर अनका जो मैनुश्रल है जिसमे एक क्लाज ऐसा है जा स्मर्गालग को तस्ति की दृष्टि में वाकायदा अपूर्ता वनाता है। इसलिये सै यह जानना चाहता हूं कि क्या सरकार यह अचित नहीं समझता कि बी० श्रो० ए० सी० की जा सिंग्न है उसको बन्द कर दिया जाय या फिर काई ऐसी कार्यवाही हुरे ताकि जो समगिलग उनको तरफ से चल रही है वह बन्द हो जाय?

श्री म:रारजी स्नार० देसाई . ज वतीन सदस्य का यह कहना कि बीच श्रीव एवं साव हैबिच्युग्रल स्मगलिग तस्ता है उनके लिये उन्होंने कोई सबूत नही दिया ।

श्री गोडं मुराहरि : यह तं। उनके मैन्युग्रल मे है।

श्री मोरारजी ग्रार० देसाई : हमाने पास ऐसा सबूत नहीं है । इसाल में इस तरह् की कार्यवाही करना हमारे लिये मुमिकिन नहीं है । ग्राखिर जो यह होता है वह कंट्रीज के म्यूच्यल ग्रेरें अमेंट्य पर हाता है कि कौनसी एयर लाइन्स कहा जाय । ग्रगर हम कोई दूसरी बात कर बैठे तो उसमें नुकसान सब का होता है । सिर्फ उनको ही नहीं होता है ।

SULPHURIC ACID PLANT AT SINDRI

*38. SHRI M. M. DHARIA:†
SHRI A. G. KULKARNI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) the progress made so far in the construction of Sulphuric Acid Plant at Sindri;
- (b) whether the plant will be ready for trial run by the end of this year as decided earlier; and
- (c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): (a) The progress is being maintained in accordance with the time schedule.

- (b) Yes, Madam.
- (c) Does not arise.

SHRI A. G. KULKARNI: May I know from the Government whether it is a fact that the progress in the manufacture of sulphuric acid at Sindri is exceedingly slow? As you know,

[†]The question was actually asked on the floor of the House by Shri M. M. Dharia.